

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Application No. 43 of 2017 (SZ)

Applicant(s) Vs. Respondent(s)
Suo Motu. The Tribunal on its own State of Kerala,
Motion on the implementation of the Bio- Rep. by its Chief Secretary to Govt.,
Medical Waste Management Rules, Thiruvananthapuram and others.
2016 in Kerala.

Legal Practitioners for Applicant(s) Legal practitioners for respondent(s)
Smt. Suvitha A.S. for R1 to R4
Smt. Rema Smrithi for R5
Mr. S. Prasanth Sooraj T.Elenjickal
Argun Venugopal K. P Velmani for R6
Mr. Babu Joseph Kuruvathazha for R7
Mr. Thirunavukarasu for R10

Note of the Registry	Orders of the Tribunal
Order No. 2	<p>Date: 10th August, 2017</p> <p>By order dated 18.05.2017, respondents No.1 to 3 were directed to file a detailed report on the Bio-Medical Waste being generated in various hospitals in Kerala from North to South, comprising all the 14 Districts in Kerala and the way in which the Bio-Medical Waste being generated is treated. The report is yet to be filed.</p> <p>Mrs. Rema Smrithi, the learned counsel again prays time to file the report. Let the comprehensive report be filed without failure, within 3 weeks.</p>

Learned counsel appearing for respondent No.9 prays time to file the reply. Let the reply be filed within two weeks.

List the matter on 11.09.2017.

.....J.M.
(Justice M.S. Nambiar)

